

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND COMMUNI-  
CATIONS (DR. RAM SUBHAG SINGH) :  
Straightway, if they want.

THE PRIME MINISTER, MINISTER  
OF ATOMIC ENERGY, MINISTER OF  
PLANNING AND MINISTER OF EX-  
TERNAL AFFAIRS (SHRIMATI INDIRA  
GANDHI) : Today itself, straightway.

MR. SPEAKER : Government are ready  
and the Opposition is ready. who am I  
to say anything now? We shall begin it  
here and now.

But, before we take up the no-confidence-  
motion, there are some formal items to be  
disposed of. Some Committees are asking  
for extension of time for presentation of  
their reports.

12:07 Hrs.

#### ELECTION TO COMMITTEE INDIAN NURSING COUNCIL

THE MINISTER OF HEALTH, FAMI-  
LY PLANNING AND URBAN DEVE-  
LOPMENT (SHRI SATYA NARAYAN  
SINHA) : I beg to move :

"That in pursuance of clause (c) of sub-  
section (1) of section 3 of the Indian  
Nursing Council Act, 1947, as amended  
by section 4 of the Indian Nursing  
Council (Amendment) Act, 1957, the  
Members of Lok Sabha do proceed to  
elect, in such manner as the Speaker  
may direct, two Members from among  
themselves to serve as Members of the  
Indian Nursing Council.

MR. SPEAKER : The question is :

"That in pursuance of clause (c) of  
sub-section (1) of section 3 of the Indian  
Nursing Council Act, 1947, as amended  
by section 4 of the Indian Nursing  
Council (Amendment) Act, 1957, the  
Members of Lok Sabha do proceed to  
elect, in such manner as the Speaker  
may direct, two Members from among  
themselves to serve as Members of the  
Indian Nursing Council."

*The motion was adopted.*

#### MOTIONS RE : EXTENSION OF TIME FOR PRESENTATION OF REPORTS OF JOINT COMMITTEES

(i) UNION TERRITORIES (SEPARATION OF  
JUDICIAL AND EXECUTIVE FUNCTIONS) BILL

SHRI VIKRAM CHAND MAHAJAN  
(Chamba) : I beg to move :

"That this House do extend the time  
appointed for the presentation of the  
Report of the Joint Committee on the  
Bill to provide for the separation of  
judicial and executive functions in Union  
Territories, up to the last day of the  
current session".

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"That this House do extend the time  
appointed for the presentation of the  
Report of the Joint Committee on the  
Bill to provide for the separation of  
judicial and executive functions in  
Union territories up to the last day of the  
current session."

*The motion was adopted.*

(ii) CRIMINAL AND ELECTION LAWS  
(AMENDMENT BILL)

SHRI NITIRAJ SINGH CHAUDHARY  
(Hoshangabad) : I beg to move :

"That this House do extend the time  
appointed for the presentation of the  
Report of the Joint Committee on the  
Bill further to amend the Indian Penal  
Code, the Code of Criminal Procedure,  
1898 and the Representation of the  
People Act, 1951, and to provide against  
printing and publication of certain  
objectionable matters, up to the 2nd  
December, 1968."

MR. SPEAKER : The question is :

"That this House do extend the time  
appointed for the presentation of the  
Report of the Joint Committee on the  
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Code, the Code of Criminal Procedure,  
1898 and the Representation of the  
People Act, 1951, and provide against  
printing and publication of certain  
objectionable matters, up to the 2nd  
December, 1968."

*The motion was adopted.*